

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

NOTIFICATION (DRAFT)

No.-L-1/ (3)/2009-CERC

Dated the 14th February 2012

In exercise of powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Second Amendment) Regulations, 2012.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment to Regulation 2 of Principal Regulations:

(1) The following proviso shall be inserted under sub-clause (c) of clause (1) of Regulation 2 of the Principal Regulations:

“Provided that the overload capability of 105% of the installed capacity (MW) for thermal generating stations and 110% of the installed capacity (MW) for hydro generating stations shall not be used for calculating the approved injection under long term access (LTA).”

(2) The following proviso shall be inserted under sub-clause (f) of clause (1) of Regulation 2 of the Principal Regulations:

“Provided that the overload capability of 105% of the installed capacity (MW) for thermal generating stations and 110% of the installed capacity (MW) for hydro generating stations shall not be used for calculating the approved withdrawal under long term access (LTA).”

(3) Sub-clause (n) of clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:

“(n) **'Implementing Agency (IA)'** means the agency designated by the Commission to undertake the computation of allocation of transmission charges and transmission losses at various nodes/ zones for the Application Period along with other functions mandated under these regulations or as may be assigned by the Commission from time to time;”

(4) A new sub-clause, namely, sub-clause (p1) shall be added after sub-clause (p) of clause (1) of Regulation 2 of the Principal Regulations as under:

“(p1) ‘Natural inter-State transmission line’ means and includes those transmission lines which are physically connected at one end to one State and at the other end to another State.”

(5) Sub-clause (y) of clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:

“(y) **'Yearly Transmission Charge (YTC)'** means the Annual Transmission Charges for the existing and new transmission assets of the inter-State transmission licensees, deemed ISTS Licensees, owners of the natural inter-State lines and owners of the non-ISTS lines

certified by Regional Power Committees for inter-State transmission of power, determined by the Appropriate Commission under section 62 of the Act or adopted by the Appropriate Commission under section 63 of the Act or as otherwise provided in these Regulations”.

3. Amendment to Regulation 7 of Principal Regulations:

(1) The following proviso shall be added after the first proviso to sub-clause (l) of clause (1) of Regulation 7 of the Principal Regulations, namely:

“Provided further that there shall be slab rates for injection and demand PoC charges for the year 2011-12 or for such period the Commission may consider appropriate.”

(2) The following proviso shall be added after the first proviso to sub-clause (o) of Clause (1) of Regulation 7 of the Principal Regulations as under, namely:

"Provided further that the load flow studies shall be carried out by the Implementing Agency as and when the YTC is revised in accordance with proviso to sub-clause (l) of Clause (1) of this regulation."

(3) The opening para of sub-clause (t) of Clause (1) of Regulation 7 of the Principal Regulations may be substituted as under, namely:

“The Implementing Agency shall aggregate Point of Connection charges for the geographically and electrically contiguous nodes on the ISTS to create zones within the geographical boundary of the State, in order to arrive at uniform zonal rate in ₹ / MW / month. The Implementing Agency shall create zones for each generation and demand DICs within a State. Such zoning shall be governed by the following considerations:”

(4) Para (ii) under sub-clause (t) of clause (1) of Regulation 7 of the Principal Regulations shall be substituted as under, namely:

“The nodes within zones shall be combined in a manner such that they are geographically and electrically proximate. The demand zones shall be the geographical boundary of the State.”

(5) Para (iv) under sub-clause (t) of clause (1) of Regulation 7 of the Principal Regulations shall be substituted as under, namely:

"(iv) An inter-State Generating Station (ISGS) directly connected to the 400 kV inter-State Transmission System shall be treated as a separate zone and shall not be clubbed with other generator nodes in the area, for the purpose of calculation of PoC injection rate:

Provided that in case of a merchant power plant in a State connected to the 400 kV inter-State Transmission System, with zero LTA or part LTA to a DIC in another State, the entire merchant capacity plus the LTA to the DICs in other States shall be considered to arrive at the PoC injection rate.”

(6) Para (v) of sub-clause (t) of clause (1) of Regulation 7 of the principal regulations shall stand deleted.

(7) The following provisions may be added at the end of sub-clause (s) of Clause (1) of Regulation 7 of the principal regulations:

“Provided that there shall be slabs for transmission losses in percentage for the year 2011-12 or for such period the Commission may consider appropriate.”

(8) The word “charges” shall be replaced by the word “rates” in sub-clauses (n) and (o) of clause (1) of Regulation 7 of the Principal Regulations.

(9) The words “Annexure-I” appearing in sub-clause (p) of clause (1) of Regulation 7 of Principal Regulation shall be substituted with the word “Annexure”.

4. Amendment to Regulation 10 Principal Regulations:

(1) Last two paras of clause (1) of Regulation 10 of the Principal Regulations shall be substituted as under, namely:

“RPCs shall, based on Regulation 10 (1) (a), 10 (1) (b) and 10 (1) (c), issue Regional Transmission Accounts on the next working day of the issue of Regional Energy Account for the previous month, to all the Designated ISTS Customers, CTU and other ISTS Transmission Licensees and display the same on its web site.

RPCs shall, based on Regulation 10 (1) (d), issue Regional Transmission Deviation Accounts by 15th of every month for the previous month to all Designated ISTS Customers, CTU and other ISTS Transmission Licensees and display the same on the website of the respective RPCs.”

5. Amendment to Regulation 11 of Principal Regulations: The word ‘charge’ appearing in the computation formulae under clauses (4), (5) and (7) of Regulation 11 of the Principal Regulations shall be substituted with the word ‘rates’.

6. Amendment to Annexure of the Principal Regulations:

(1) In the Annexure to the Principal Regulations, sub-paras of para 2.1.2 (g) under the heading ‘Switch Shunt Data’ shall be placed under a new para as under, namely:

“2.1.3 YEARLY TRANSMISSION CHARGES”:

(2) Step 4 under sub-para 2 of Para 2.7 of Annexure to the Principal Regulations shall be substituted as under:

“Step 4: The entire YTC of the Talcher - Kolar HVDC transmission link shall be borne by the DICs of the Southern Region by scaling up their PoC charges. PoC injection charge for 200 MW share allocated from Talcher – II station to the State of Odisha shall be charged at the PoC injection rate of Talcher – II station as per Sharing Mechanism in the NEW grid.

Provided that after the entire country is synchronously connected, the cost of all the HVDC systems shall be borne by all the DICs in the country by scaling up the YTC calculated without including the HVDC costs.”

(3) In sub-para 8 of Para 2.7 of Annexure to the Principal Regulations, the word “charges” shall be substituted by the word “rates”.

(4) A new sub-para may be added at the end of Para 2.7 of Annexure to the Principal Regulations:

“12. There shall be slabs for the percentage transmission losses in the NEW grid and SR grid for the year 2011-12 or till such period the Commission may consider appropriate.”

(5) In para 2.8 and para 2.8.1 of Annexure to the Principal Regulations, the word “charge” shall be replaced by the word “rate”.

(6) The table under para 2.8.1 of Annexure to the Principal Regulations shall be modified as under:

ZZ zone computation in a particular scenario:

	Transmission Charge (₹/month)	Approved Injection/ Approved withdrawal*(MW)	Zonal Transmission Rate (₹/MW/month)
PP	45,00,000	250	70,000
AA	50,00,000		
KK	80,00,000		
ZZ - Zone	1,75,00,000	250	

* Approved Injection/ Approved withdrawal (MW) shall be the Long-term Access for the average scenario based on the CEA generation and demand data. Otherwise, for the scenarios mentioned in Regulation 7 (1) (o) of the Principal Regulations, it shall be the Approved Injection/ Approved withdrawal.

Sd/-

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Secretary